

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 369/MP/2025 along with IA No.94/2025

Subject : Petition under section 79 of Electricity act 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with LPS for the Change in Law compensation allowed by order dated 13.5.2021 in Petition No. 73/MP/2020.

Petitioner : Adani Solar Energy Jodhpur Three Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No.430/MP/2025 along with IA No.99/2025

Subject : Petition under Section 79 of Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with LPS for the Change in Law compensation allowed by order dated 30.6.2023 in Petition No. 72/MP/2020.

Petitioner : Adani Solar Energy Jodhpur Four Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, Adani Solar
Shri Tushar Srivastava, Advocate, Adani Solar
Ms. Kanya Sharma, Advocate, Adani Solar
Ms. Mandakini Ghosh, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioners requested an adjournment due to the unavailability of the arguing counsel. Allowing this request, the matters were

adjourned. The interim direction issued *vide* the Record of Proceedings dated 14.10.2025 shall continue till the next date of hearing.

2. The Petitions will be listed for hearing on **16.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)